

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA Nos. 1080 & 3706/DEL/2012
Assessment Year : 2008-09**

**ANUJ TYAGI,
R/O VILLAGE AND P.O. RAI
MUZAFFARNAGAR-251001
UTTAR PRADESH
(PAN: AELPT8383C)
(Appellant)**

**Vs. ITO, WARD 2(1),
MUZAFFARNAGAR

(Respondent)**

Appellant by : None
Respondent by : Sh. M. Baranwal, Sr. DR.

Date of hearing : **10.02.2021**
Date of pronouncement : **10.02.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment year 2008-09 are directed against the separate orders of the Learned CIT(A), Muzaffarnagar.

2. None appeared on behalf of the Assessee before us at the time of virtual hearing. However, the assessee vide his letter dated NIL has

requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeals.
5. In the result, both the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 10th February, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

